

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
(HEINKEL ENGINEERING PRIVATE LIMITED)**

1.	NAME OF CORPORATE PERSON	HEINKEL ENGINEERING PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/01/2012
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74120MH2012FTC225755
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	504-506, FENKIN 9, PLOT NO C-5, WAGLE ESTATE, WAGLE I.E., THANE, MAHARASHTRA-400604
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	NOVEMBER 17, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. VINIT NAGAR 818, SHIVALIK SATYAMEV, BOPAL-AMBLI CROSS ROAD, BOPAL, AHMEDABAD-380058, GUJARAT Email: ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-N01223/2023-2024/14297 AFA: AA2/14297/02/311225/203448
8.	LAST DATE FOR SUBMISSION OF CLAIMS	DECEMBER 16, 2025

Notice is hereby given that **Heinkel Engineering Private Limited** has commenced voluntary liquidation on **November 17, 2025**.

The stakeholders of **Heinkel Engineering Private Limited** are hereby called upon to submit a proof of their claims, on or before **December 16, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vinit Nagar
Liquidator of Heinkel Engineering Private Limited

Date: 19/11/2025

Place: Mumbai



BRIHANMUMBAI MUNICIPAL CORPORATION

LOKMANYA TILAK MUNICIPAL GENERAL HOSPITAL, SION
E-TENDER NOTICE
No. LTH/279/R Dated :- 18.11.2025

This is an E-Tender notice. The Brihanmumbai Municipal Corporation invites the following online tenders. The e-Tender copy can be downloaded from Mahatenders portal (<https://mahatenders.gov.in>) under "e-procurement" section.

Sr. No.	Name of the work	Earnest Money Deposit (EMD)-Rs.	e-tender Fees Rs.	Bid Start Date & time	Bid End Date & time
1	2	3	4	5	6
1	Replacement of Hepa, Microvee filter, UV lights at 3rd floor of New OPD building at LTMG Hospital. [Bid No. 2025_MCGM_1243752_1]	21,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)
2	SITC of Cordless Heat Trunking Monitoring system at LTMG Hospital. [Bid No. 2025_MCGM_1247273_1]	18,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)
3	Providing & Repairing various items in LTMG Hospital. [Bid No. 2025_MCGM_1247274_1]	20,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)
4	Repairing & Servicing of patient warmer at Gastro and other works at LTMG Hospital. [Bid No. 2025_MCGM_1247277_1]	20,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)
5	Providing & Fixing of entrance wooden partition with Aesthetic Auditory cladding at Medicine Seminar hall at LTMG Hospital. [Bid No. 2025_MCGM_1247278_1]	20,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)
6	SITC TNA Identification Display Device system with two year maintenance & technical support services for contractual staff in LTMG Hospital. [Bid No. 2025_MCGM_1247279_1]	17,000/-	3,630/- plus 18% GST	19/11/2025 04.00 pm (16:00 Hrs.)	25/11/2025 04.00 pm (16:00 Hrs.)

All the Bidders, including those registered in BMC having already paid the standing deposit, are required to pay the EMD to Brihanmumbai Municipal Corporation. The tenderer shall pay the EMD of specified amount through Mahatender Portal along with the submission of the bid online.

E-Tender bidders shall note that, any corrigendum issued regarding this e-Tender notice will be published on the BMC portal only. No. corrigendum will be published in the local newspaper.

Note :

- a) Eligibility Criteria of above Tender refer from E-Tender Notice uploaded on Municipal website at <http://www.mcgm.gov.in> & <https://mahatenders.gov.in>**
- b) Bidder must upload documentary evidences regarding information specified in the Schedule of Pre-Qualification.**

The BMC reserves the rights to accept any of the application or reject any or all The application received for above works, without assigning any reasons thereof.

Sd/-
Dean
L.T.M.G. Hospital

PRO/2284/ADV/2025-26
Fever? Act now see your doctor for correct & complete treatment



NASHIK MUNICIPAL CORPORATION, NASHIK
E-Tender Cell Department
E-Tender Notice No. 33 (2025-26)

Nashik Municipal Corporation, Nashik (Public Works Department) vide E-Tender Notice No.33 (Year 2025-26) invites bids for Nine (9) number of works. The period of publication of the tender will be as follows.

Works No.	Period of publication	Last Date of Submission
1	Date. 19/11/2025 to 09/12/2025	Date. 9/12/2025
1	Date. 19/11/2025 to 03/12/2025	Date. 03/12/2025
7	Date. 19/11/2025 to 26/11/2025	Date. 26/11/2025

This tender notice will be displayed on the website www.mahatenders.gov.in.

Note - All further necessary notices/clarifications will be published on the online website.

Sd/-
Executive Engineer
(Tender Cell)
Nashik Municipal Corporation.

जनसंपर्क / जा.क्र./३५४/२०२५
दि.१८/११/२०२५
मोदी प्रदुपण टाळा, भविष्य संभाळा.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF (HEINKEL ENGINEERING PRIVATE LIMITED)

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8	LAST DATE FOR SUBMISSION OF CLAIMS	DECEMBER 16, 2025

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The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19/11/2025
Place: Mumbai
Sd/-
Vinit Nagar
Liquidator of Heinkel Engineering Private Limited



The Mogaveera Co-operative Bank Ltd.
ESTD 1946
Regd. & Administrative Office:
5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400058
Contact for Details : 9833220680/9819132445/9821872846/8451980198/9702362456 Email - recovery@mogaveerabank.com

PUBLIC NOTICE FOR SALE

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/mortgagor(s) mentioned herein-under, the public and all concerned including the concerned borrower(s)/mortgagor(s), their legal heirs/representatives, as the case may be are hereby informed that the Sealed Offers/Tenders along-with the Demand-Draft or Pay-Order towards Earnest Money Deposit are invited by the Bank for sale of the following Immovable Property on “as is where is basis” and on “as is what is basis”, in terms of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002.

Description of Immoveable Asset/s/Properties	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)	Inspection of the Property	Date and time of opening the tenders :	Name of the Borrower/ Mortgagor	Outstanding Loan Amount :	Name & Address of the Secured Creditors :	Date, time and place of Submission of Tenders/Offerers :
Flat No. C/104, 1st Floor, Subhash Chandra Bose CHSL Ltd., Sant Rohidas Marg, Sion Bandra Link Road, Mukund Nagar, C S No. 181, Village Dharavi, Mumbai-400017 admeasuring 225 sq.ft. (Carpet Area)	Rs. 60,75,000/-	Rs. 2,00,000/-	16/12/2025 From 11 a.m to 4 p.m.	18/12/2025 From 11 a.m onwards	Mr. Muthushekar Rajan - Borrower & Mortgagor	Rs. 46,60,014.00 (Rupees Forty Six Lakhs Sixty Thousand Fourteen only) as on 31.03.2023 plus further interest from 01.04.2023 (ML/18 & ML/209)	The Mogaveera Co-operative Bank Ltd. 5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400058. Contact nos. - 9833220680/ 9819132445/9821872846 /8451980198/9702362456	Sealed Tenders/Offerers along-with the Demand-Draft or Pay-Order towards Earnest Money Deposit shall be submitted to the Authorised Officer on or before 17/12/2025 upto 4 p.m. at Administrative Office 5th Floor, Mogaveera Bhavan M.V.M Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400058

1. The purchaser shall bear all the applicable Stamp Duty/additional Stamp Duty, Registration Charges, Transfer Charges, fees etc., and also all the statutory/ non-statutory dues, Taxes, assessment charges, fees etc., and rates both existing and future relating to the property. The Sale Certificate will be issued in the name of the successful bidder only and its registration with the respective Sub-registrar office shall be the sole responsibility of the Auction buyer.

2. The Authorised Officer Reserves the right to accept or reject any bids and/or adjourn/ postpone/ cancel the sale/ modify any terms and conditions of the sale without any prior notice & without assigning any reason.

3. Mortgagor/borrower may bring prospective bidder/offeree and may also remain present while opening the tender on the date mentioned herein-above.

4. Intending bidders should inspect the property on specified date for inspection before submitting their bids. Bidders are advised to get themselves satisfied about the title of the properties as well as about any dues in arrears in respect of the said properties before participating in the auction.

5. The successful bidders/ offerers should deposit 25% of the bid amount immediately i.e on the same day or not later than next working day and balance 75% within 15 days of acceptance of bid.

6. If the successful bidders fail to pay the balance 75% of the bid amount within 15 days from date of acceptance of bid, the deposited amount shall be forfeited.

7. Tenders quoted below the "Reserve Price" will not be considered.

STATUTORY NOTICE UNDER RULE 8(6) of the Security Interest (Enforcement) Rules, 2002 : This publication is an intimation to the Borrowers/Guarantors/ Mortgagors, as contemplated in the Act & Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002 about holding of Auction/Sale by inviting sealed tenders from the public in general for sale of secured assets/s on above mentioned date/s.

NOTE : THE ABOVE SAID MORTGAGED PROPERTY/IES IS/ARE IN THE CUSTODY OF AUTHORISED OFFICER, WHO IS THE ONLY PERSON AUTHORISED TO DEAL FOR AUCTION/SALE OF THE SAME. THE PUBLIC/INTENDING BIDDERS ARE HEREBY CAUTIONED NOT TO DEAL THROUGH ANY OTHER UNAUTHORISED PERSONS/AGENTS.

Date : 18/11/2025
Place : Mumbai

Authorised Officer



LIC HOUSING FINANCE LTD

LIC HOUSING FINANCE LIMITED
4th Floor, Jeevan Prakash Building, PM Road, Fort, Mumbai - 400 001
DEMAND NOTICE

Under Section13(2) of Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002) (SARFAESI Act, 2002)

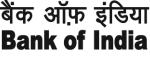
Notice is given to you the below-mentioned Notices at Sr. No. 1 & 2 that the envelopes containing the notice issued by the Authorized Officer of LIC Housing Finance Ltd. ('LICHL') u/s 13(2) of the SARFAESI Act by Regd. Post A/D, have been returned undelivered by the Postal authorities for reasons mentioned thereon.

Notice is therefore hereby served to you Notices vide Rule 3 of the Security Interest (Enforcement) Rules,2002 that you had availed housing loans mentioned against your names below end on account of defaults committed by you in payment of the EMIs (composing of principal and interest),Accounts have been classified as 'Non performing Assets' in accordance with the guidelines issued by Reserve Bank of India as such you Notices are hereby called upon to pay the entire outstanding amount mentioned in column 6 against t you Notices's name together with further interest till payment within 60 days from the publication of this notice, failing which LICHL shall take possessions of the secured (mortgaged) assets under the provisions of the SARFAESI Act with right to transfer by way of sale, lease and to appoint any person to manage the said assets without prejudice to any other remedy available to LICHL. The amounts realized from exercising the powers as above will firstly be applied to wards all costs, charges and expenses which are incurred and expenses incidental thereto and secondly applied towards discharge of dues as mentioned against you Notices names below with contractual interest till the date of actual realization and residue if any shall be paid to you after the entire dues of LICHL are recovered in full, If the dues are not fully recovered with the proceeds in the course of exercise of the said powers against the secured assets, we reserve outright to proceed against you before DRT/Courts for recovery of balance amount of dues along with all other incidental expenses. The undersigned is the duly authorized officer to issue this notice and exercise powers u/s 13 as aforesaid. This public notice is to be treated as notice u/s 13(2) of the SARFAESI Act, 2002.

Sr. No.	Loan Account No.	Name Of Borrowers	Description Of Secured Asset.	Demand Notice Issue Date	Loan Availed (disbursed)	O/s Amt. as on Demand Notice Date. I.e Total O/S Amt.
1	22950112570	MR/MRS. SANDEEP TILLU & MR/MRS. SAMRUDDHI TILLU	Flat No. 201, 2nd Floor, A-Wing, Ganesh Drashan, Plot No. A-233 And A-234, Sector 19, Koparkhairane (Ges), Taluka And District Thane, Navi Mumbai, Maharashtra – 400 709	10.11.2025	Rs.50,00,000.00	Rs.36,33,539.39
2	22910105099	MR/MRS. MARIYAM ADAM TOLE & MR/MRS. ADAM TOLE	Flat No.501, 5th Floor, Ahmed Manor, C.s. No. 48, Police Hospital Lane And Dholkar Street, Dockyard Road, D'lirna Street, Mazgaon, Mumbai, Maharashtra- 400 010	10.11.2025	Rs.25,00,000.00	Rs.29,75,3520.29
3	610500011437	MR/MRS. DHIRESH PANDURANG HARAD	Flat No. 203, 2nd Floor, B/1-Wing, Meher B-1 Chsl, Meher Nagar, Survey No. 57, 59 And New Survey No. 2 And 3, Village Wadeghar, Taluka Kalyan, District Thane, Maharashtra	10.11.2025	Rs.21,00,000.00	Rs.19,21,017.08
4	612300001610	MR/MRS. NARESH ASHOK TAYADE & MR/MRS. ARCHANA ASHOK TAYADE	Flat No.208, 2nd Floor, Building- A, Meera Avalon, Survey No. 124/5a, Near Meera Vatika, Behind Shiv Mandir, Ambarnath (East), District Thane, Maharashtra – 421 501	10.11.2025	Rs.50,57,000.00	Rs.48,51,139.30
5	22430703809	MR/MRS. KANATI ANIL KUMAR	Flat No. 301, 3rd Floor, Shree Sai Krupa Heights, Plot No. 63b And 63c, Near Jui Nagar Railway Station And Ganesh Temple, Sector- 24, Sanpada, Navi Mumbai, Maharashtra – 400 705	10.11.2025	Rs.18,40,000.00	Rs.10,73,9915.9
6	22920118898	MR/MRS. SARIKA NITIN SHINDE & MR/MRS. NITIN YASHWANT SHINDE	Flat No. 202, 2nd Floor, A-Wing, Zara Apartment, Plot No. 6 And 3, Survey No. 81, Hissa No. 16(P), Village Kulgaon, Badlapur, Taluka Kalyan, District Thane, Maharashtra – 421 503	10.11.2025	Rs.2,81,000.00	Rs.24,42,177.03
7	22920118170	MR/MRS. IYER SUBRAMANIAM	Flat No. 101, 1st Floor, Snehal Apartment, Plot No. 8 And 9, Survey No. 83, Hissa No.4, Near Talathi Office, Village Belavali, Badlapur (West), Taluka Ulhasnagar, District Thane, Maharashtra – 421 503	10.11.2025	Rs.4,00,000.00	Rs.42,24,782.00
8	22920115252	MR/MRS. SANDEEP DUSANE & MR/MRS. RAJASHREE M. DUSANE	Flat No. 202, 2nd Floor, Snehal Apartment, Plot No. 8 And 9, Survey No. 83, Hissa No.4, Belavali Railway Gate, Village Belavali, Badlapur (West), Taluka Ulhasnagar, District Thane, Maharashtra – 421 503	10.11.2025	Rs.2,10,000.00	Rs.23,15,398.54
9	611100003748	MR/MRS. HARSHALA PRASHANT VAZE	Flat No. 106, 1st Floor, Moreswar Heights, Survey No. 245, Hissa No.1, 2 And 3, Village Bolini, Taluka Vasai, District Palghar, Maharashtra – 401 303	10.11.2025	Rs.10,64,000.00	Rs.11,21,166.47
10	22950104232	MR/MRS. HEMANT D. DATAR	Flat No. 102, 1st Floor, B-Wing, Shanil Park, Film City Road, Survey No. 267, Hissa No. 1/1 (P), City Survey No. 610/3, Malad (East), Taluka Borivali, Mumbai, Maharashtra – 400 097	10.11.2025	Rs.7,65,000.00	Rs.73,26,554.53
11	610700004111	MR/MRS. SHREYAS SUHAS SAWANT &MR/MRS. RASHMI SHREYAS SAWANT	Flat No. B-301, 3rd Floor, B-Wing, Prajapati Vihar, Plot No. 84, Sector-55, Dronagiri, Village Uran, Taluka And District Panvel, Navi Mumbai, Maharashtra – 400 702	10.11.2025	Rs.27,57,762.00	Rs.26,63,667.68

Date : 19.11.2025
Place : Mumbai

Authorised Officer
LIC HOUSING FINANCE LIMITED



बैंक ऑफ इंडिया
Bank of India



CORRIGENDUM

This is informed to all regarding BOI advertisement published in Free Press Journal dated 01.11.2025 page no. 14 Name of Borrowers **Raj Industries** Matter actual Published-Given under my hand & seal on this date 7/10/25 **Correct matter - Given under my hand & seal on this date 17/10/25."**

Authorised Officer

**RELIANCE**

Power
Members are hereby informed that pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), as amended from time to time and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the dispatch of Notice of Postal Ballot along with the statement pursuant to Section 102(1) of the Act thereto ("Postal Ballot Notice") with respect to the special businesses mentioned therein and the Postal Ballot Form to the Members of the Company, has been completed on Tuesday, November 18, 2025.

The Postal Ballot Notice along with the Postal Ballot Form containing the process and instructions were sent to all the members, whose names appear in the Register of Members / list of beneficial owners as received from National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL") as on Friday, November 14, 2025 ("Cut-Off Date") and whose e-mail address is registered with the Company / Registrar and Transfer Agent / Depository Participants ("DPs") / Depositories, for seeking their approval through Postal Ballot.

E-voting facility is provided to the members to enable them to cast their votes electronically. KFin Technologies Limited ("Kfintech"), the Registrar and Transfer Agent of the Company has been engaged by the Board of Directors of the Company ("Board") for providing the e-voting platform.

Members whose email address is not registered can register the same in the following manner:

- a. Members holding share(s) in physical mode can register their e-mail ID on the Company's website at <https://www.reliancepower.co.in/web/reliance-power/shareholder-registration> by providing the requisite details of their holdings and documents for registering their e-mail address; and
- b. Members holding share(s) in electronic mode are requested to register / update their e-mail address with their respective Depository Participants "DPs" for receiving all communications from the Company electronically.

Members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the depositories as on the Cut-Off Date, only shall be entitled to cast their votes by way of e-voting or physical postal ballot. Members holding shares in physical form as on Cut-off date can opt for any one mode of voting, i.e. by physical postal ballot or by e-Voting. In case such Members cast their vote by both physical postal ballot and e-Voting, vote cast by e-Voting shall prevail and votes cast through physical postal ballot will be treated as invalid. However, member's holding shares in dematerialised form as on Cut-off date can only vote through electronic mode. Members who are holding shares in physical form and wish to vote through physical mode may download the Postal Ballot Form from the website of the Company or Kfintech or the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited. A person who was not a Member of the Company on Cut-off Date should treat the Postal Ballot Notice for information purpose only.

E-voting for Postal Ballot shall commence at 10.00 A.M. (IST) on Wednesday, November 19, 2025 and close at 5.00 P.M. (IST) on Thursday, December 18, 2025 and e-voting portal shall be disabled by Kfintech thereafter. In case of voting through physical mode by Members holding shares in Physical Form, Postal Ballot Forms received after 5:00 PM (IST) on Thursday, December 18, 2025 shall be considered as invalid. Members are requested to carefully read all the instructions given in the Postal Ballot Notice and Form for casting vote.

In case of any query or grievances pertaining to voting by Postal Ballot, including the e-voting process can be addressed to Shri Praveen Chaturvedi, Senior Vice-President, KFin Technologies Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Serilingampally, Rangareddi, Telangana - 500 032 or on Tel: +91 40 67 16 1500 Toll free no: 1800 309 4001 or email: evoting@kfintech.com. Members may also write to the Company Secretary, at the Registered Office address of the Company or through email at reliancepower.investors@reliancegroupindia.com.

Shri Anil Lohia, Partner or in his absence Shri Khushit Jain, Partner, M/s. Dayal & Lohia, Chartered Accountants have been appointed as the Scrutinizer for conducting the Postal Ballot voting process in a fair and transparent manner.

The results of the Postal Ballot and e-voting will be declared on or before Monday, December 22, 2025 at the Registered Office of the Company by placing it along with the report of the scrutinizer on its notice board, Company's website www.reliancepower.co.in and shall also be communicated to the Stock Exchanges where the equity shares of the Company are listed.

The Postal Ballot Notice and Postal Ballot Form are available on the Company's website www.reliancepower.co.in, Kfintech's website www.evoting.kfintech.com and on websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

For Reliance Power Limited
Ramandeep Kaur
Company Secretary

Place: Mumbai
Date: November 18, 2025
Reliance Power Limited
CIN: L40101MH1995PLC084687
Registered Office: Reliance Centre, Ground Floor
19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001
Tel: +91 22 4303 1000, Fax: +91 22 4303 3166
Website: www.reliancepower.co.in
E-mail: reliancepower.investors@reliancegroupindia.com



केनरा बैंक
भारत सरकार का उद्योग



Canara Bank
A Government of India Undertaking



संयुक्त बैंक
संयुक्त बैंक

MUMBAI JOGESHWARI WEST-II BRANCH DP CODE 15057
PLOT NO.2, FAIZAM APT., 226 S.V.ROAD, JOGESHWARI(W), 226 S.V.ROAD, JOGESHWARI(W), Email - cb15057@canarabank.com Phone No 8655963359

DEMAND NOTICE [SECTION 13(2)]
Ref:RNM/DEMAND/15057/323905913/01
Date: 10.11.2025

To
M/s Kurt and Kurl Spa(Borrower)(Represented by Proprietor :Rohima Sarabuddin Khan) 130 First Floor, Kartik Complex, Opposite Laxmi Industrial Estate, New Link Road, Mumbai Maharashtra 400053 Mobile No. 9769571006, 9920544882 Email Id: jdxxor123@gmail.com

Rohima Sarabuddin Khan(Prop: M/s Kurt and Kurl Spa and Mortgagor)
Serabuddin Sombher Khan (Guarantor)
Residing at Flat No. 303, 'B' Wing, Simran Apartment Khoja Lane, Khoja Galli, Nr. Jamat Khana, Versova, Andheri West, Mumbai 400061 Mobile No. 9769571006, 9920544882 Email Id: jdxxor123@gmail.com

Rohima Sarabuddin Khan(Prop: M/s Kurt and Kurl Spa and Mortgagor)
Residing at Flat No. 206, 'B' Wing, Simran Apartment Khoja Lane, Khoja Galli, Nr. Jamat Khana, Versova, Andheri West, Mumbai 400061 Mobile No. 9769571006 Email Id: jdxxor123@gmail.com

Rohima Sarabuddin Khan(Proprietor: M/s Kurt and Kurl Spa and Mortgagor)
Residing at Flat No. 305, 3rd Floor, "Furniturewala Residency C.H.S. Ltd.", Village Versova, Street No. 6/57, A.B. Cross Pakhadi Road, Versova, Andheri West, Mumbai 400061 Mobile No. 9769571006 Email Id: jdxxor123@gmail.com

M/s Essence Beauty Parlour and Spa(Represented by Proprietor: Rohima Sarabuddin Khan) Flat 202, "B" Wing, 2nd Floor Venus Tower, Azad Nagar, No 2 Veera Desai Road, Andheri West, Mumbai Maharashtra 400102

Dear Sir,
Sub: Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002.

That M/s Kurt and Kurl Spa (Represented by Proprietor: Rohima Sarabuddin Khan), M/s Essence Beauty Parlour and Spa (Represented by Proprietor: Rohima Sarabuddin Khan) and Serabuddin Sombher Khan has availed the following loans/ credit facilities from our Jogeshwari West-II branch (15057) from time to time:

[Details of facilities]

SL NO	Loan Amount	Loan A/c No	Nature of Loan / Limit	Total Liability as on 09.11.2025	Rate of Interest
1	21,00,000.00	50579910000143	1991-QSL-SyndMISE-MCLR	12,98,064.58	13.75%
2	10,00,000.00	125007301119	2000-MSME-OD/OCC	10,21,974.1	12.50%

The above said loan/credit facilities are duly secured by way of mortgage of the assets more Specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the bank has classified the debt as **NPA on 29.10.2025**. Hence, we hereby issue this notice to you under section 13 (2) of the subject Act calling upon you to discharge the entire liability of **Rs.23,20,038.58 (Rupees Twenty Three Lakh Twenty Thousand Thirty Eight and Fifty Eight Paise Only)**, with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Speed Post to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

Sl. No.	Immovable	Name of Title holder
1	All that Part and parcel of Residential Flat No 305, 3rd Floor, and 228 Sq.Ft. Carpet area in the Building known as "Furniturewala Residency", Street No. 6/57, A B Cross Pakhadi Road, Versova, Andheri(West), Mumbai – 400061, situated at CTS No. 963 & 964, Village- Versova, Taluka – Andheri, in the Registration District and Sub-District at Mumbai Suburban District within the limits of Municipal K-West Ward. Boundaries of the Property: North: CTS No.963, South: CTS No.965, East: CTS No.992 West: CTS No.962 CERSAI Security Id 400013203913	Rohima Sarabuddin Khan(Prop: M/s Kurt & Kurl Spa and M/s Essence Beauty Parlour & Spa)

DATE 10.11.2025
PLACE:Mumbai
Authorized Officer
CANARA BANK

